

ORDER

ACME Cleantech Solutions Private Limited, a generating company, has filed the instant petition under Section 79 of the Electricity Act, 2003, read with Regulation 39 (1) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 to issue clarification cum direction to the effect that change in location of the project land while keeping the same sub-station is permissible even in case of connectivity obtained through land route and further direction to CTUIL to not take any coercive actions qua any change in the location of land in future without any change in the sub-station subsequent to grant of connectivity applied through land route.

2. The Petitioner has made the following prayers in the instant Petition:

“(i) Allow the present Petition and issue clarification(s)-cum-direction(s) that change in location of the project land by the project developer while keeping the same substation is permissible when connectivity is obtained/applied for under land route as per the GNA Regulations and the GNA Detailed Procedure and is not a material change under the regulations;

“(ii) Consequently, direct CTUIL to not take any coercive actions qua any change in the location of land in future without any change in the substation subsequent to grant of connectivity applied through land route and project timelines.

“(iii) Grant such order, further relief(s) in the facts and circumstances of the case as this Hon’ble Commission may deem just and equitable in favour of the Petitioner.”

3. Taking into consideration the difficulties faced by the CTUIL in the implementation of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as “GNA Regulations”) and the clarifications sought by certain



RE Developers, the Commission in the exercise of powers under Regulation 42 read with Regulation 44 of the GNA Regulations, has issued certain clarifications and practice directions vide dated 22.9.2023 in Petition No. 11/SM/2023. The issues raised by the Petitioner in the instant petition have already been clarified by the Commission in the said order dated 22.9.2023 in Petition No. 11/SM/2023.

4. During the hearing today, the learned counsel for the Petitioner submitted that the instant petition was filed before the issue of the order dated 22.9.2023 in Petition No. 11/SM/2023, and as the issues concerning the Petitioner have been resolved in the said order, the Petitioner may be allowed to withdraw the instant petition.

5. We allow the Petitioner to withdraw the petition.

6. Petition No. 266/MP/2023 is disposed of as withdrawn.

sd/-
(P. K. Singh)
Member

sd/-
(I. S. Jha)
Member

sd/-
(Jishnu Barua)
Chairperson

